

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 2328 of 2020

Ramjit Pahan

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Anil Kumar Ganjhu, Advocate

For the State : Mr. Rakesh Ranjan, A.P.P.

04/14.09.2020 Heard Mr. Anil Kumar Ganjhu, learned counsel for the petitioner and Mr. Rakesh Ranjan, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Arki P.S. Case No. 45/2019, corresponding to G.R. Case No. 431/2019 (S.T. No. 37/2020).

There was an exchange of firing between the extremists and the Police personnel. The petitioner was apprehended at the spot and one country made rifle with three live cartridges were recovered from the possession of the petitioner.

The antecedent report reveals that the petitioner does not have any criminal antecedent. The petitioner is in custody since 16.09.2019. No police personnel had suffered any injuries on account of the firing which had taken place.

Regard being had to the aforesaid facts, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned District & Additional Sessions Judge-Ist, Khunti in connection with Arki P.S. Case No. 45/2019, corresponding to G.R. Case No. 431/2019 (S.T. No. 37/2020).

(R. Mukhopadhyay, J.)